

**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'B' BENCH : BANGALORE**  
**BEFORE SHRI. CHANDRA POOJARI, ACCOUNTANT MEMBER**  
**AND**  
**SMT. BEENA PILLAI, JUDICIAL MEMBER**

<b>ITA No.1457/Bang/2018</b>
<b>Assessment Year : 2013-14</b>

M/s. Kalki Communication Technologies Pvt. Ltd., Sy No.17/1, 4t Floor, Kadubeesanahalli, Oter Ring Road, Bengaluru-560 103.	<b>Vs.</b>	The Dy. Commissioner of Income-tax, Circle-4(1)(1), Bengaluru.
<b>PAN - AABCK2059D</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>

Appellant by	:	Shri Pranav Krishna, Advocate
Respondent by	:	Shri Priyadarshi Mishra, Addl.CIT (DR)

Date of Hearing	:	19-01-2021
Date of Pronouncement	:	19-01-2021

**ORDER**

**PER BEENA PILLAI, JUDICIAL MEMBER**

Present appeal by the assessee have been filed by assessee as well as Revenue against directions order dated 28/02/2018 passed by CIT(A)-4, Bangalore, for assessment year 2013-14.

2. At the outset, Ld.AR vide letter dated 19/01/2021 submitted that assessee has decided to go in for VSVS 2020. It is

also been submitted that assessee filed Form 1 & 2 in respect of these appeals. He however filed an adjournment application seeking date till that received Form 3.

3. Ld.Sr.DR submitted that the appeals may be dismissed as no purpose will be served by keeping the appeals pending.

4. We have perused submissions advances by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeals pending. Considering the situation, we dismiss the present appeals as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in accordance with law if circumstances so warrant.

**Accordingly, assessee's appeal for year under consideration are allowed to be withdrawn with liberty.**

**In the result, assessee's appeal are dismissed as withdrawn.**

Order pronounced in the open court on 19<sup>th</sup> January, 2021

Sd/-  
(CHANDRA POOJARI)  
Accountant Member

Sd/-  
(BEENA PILLAI)  
Judicial Member

Bangalore,  
Dated, the 19<sup>th</sup> January, 2021.  
/Vms/

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		<b>Date</b>	<b>Initial</b>	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-1-2021		Sr.PS
3.	Draft proposed & placed before the second member	-1-2021		JM/AM
4.	Draft discussed approved by Second Member.	-1-2021		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-1-2021		Sr.PS/PS
6.	Kept for pronouncement on	-1-2021		Sr.PS
7.	Date of uploading the order on Website	-1-2021		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-1-2021		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS